

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-101(PB)/2017

**IN THE MATTER OF:**

**M/s Educomp Solutions Limited**

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

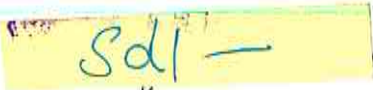
**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Pervinder Tanwar, Advocate

**For the RESPONDENT** :-

**ORDER**

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request made by the Petitioner, the matter is posted for hearing on 24<sup>th</sup> August 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**